

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

R.A. No.438/2000 In
O.A. NO.2393/95

New Delhi this the 30th day of January, 2001 (12)

Hon'ble Shri V.K. Majotra, Member (A)
Hon'ble Shri Shanker Raju, Member (J)

Durga Prasad Sharma

-Applicant

Versus

Union of India & ors.

-Respondents

ORDER (Oral)

Mr. V.K. Majotra, Member (A)

This is an application seeking review of order of this court dated 4.10.99 in OA-2393/95. This petition was filed on 13.11.2000. In the MA-3163/2000 seeking condonation of delay in filing the RA, it has been stated that a copy of the order in question dated 4.10.99 was received on 31.1.2000. Therafter due to the lawyer's strike, the review petition could not be filed within the stipulated period. The lawyer's strike continued between the 24.2.2000-5.4.2000. The petitioner has not explained satisfactorily the delay after 5.4.2000 till 13.11.2000 when the petition was actually made. Thus, the inordinate delay caused in making the review petition cannot be condoned.

MA-3163/2000 and RA-438/2000 are dismissed.

S. Raju

(Shanker Raju)
Member (J)

V.K. Majotra

(V.K. Majotra)
Member (A)